

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2699/2014

Tuesday, this the 6th day of February 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)

Smt. Usha, (aged about 44 years)
w/o late Sh. Saroop Chand (Ex. Safai Karamchari)
r/o H.No.593, Near Yadav Dairy
Old Vijay Nagar, Ghaziabad (UP)

(Mr. Lalta Prasad, Advocate)

..Applicant

Union of India, through

Versus

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Divisional Railway Manager
Delhi Division (Northern Railway)
State Entry Road,
Paharganj, New Delhi

(Mr. Satpal Singh, Advocate)

..Respondents

O R D E R (ORAL)

As directed, a status report has been filed by the respondents, enclosing therewith two letters of Divisional Personnel Officer, Delhi Division, Northern Railway addressed to the applicant. The letter dated 19.01.2018 (Annexure 2) requests the applicant to provide the details of provident fund account number and a copy of her late husband's salary slip, if any available, in order to ascertain the status of settlement dues paid or not. A copy of EFT form has also been sent along with said letter requesting her to fill up the same and submit to the respondents as early as possible.

The second letter dated 02.02.2018 (Annexure 1) is a reminder to the earlier letter.

2. In view of the fact that the respondents have already taken necessary action to grant the relief prayed by the applicant, this O.A. has become infructuous. Accordingly, it stands disposed of. The respondents are directed to settle the dues of the applicant within a period of three months from the date of receipt of the information solicited by them vide their letter dated 19.01.2018. No order as to costs.

(K. N. Shrivastava)
Member (A)

February 6, 2018
/sunil/